

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins) No. 495 of 2019**

**IN THE MATTER OF:**

**Asset Reconstruction Company (India) Ltd. ...Appellant**

**Versus**

**Mohammadiya Educational Society ...Respondent**

**Present**

**For Appellant: Mr. Deepesh, Advocate**

**For Respondent: Ms. Shivya Pachaury, Advocate**

**With**

**Company Appeal (AT) (Ins) No. 496 of 2019**

**IN THE MATTER OF:**

**Asset Reconstruction Company (India) Ltd. ...Appellant**

**Versus**

**Mohammed Vaziruddin Educational Society ...Respondent**

**Present**

**For Appellant: Mr. Deepesh, Advocate**

**For Respondent: Ms. Shivya Pachaury, Advocate**

**O R D E R**

**21.01.2020:** It is represented on behalf of the Appellant that the Learned Counsel on record Mr. Karan Malhotra is getting married. Hence an adjournment is sought for. Accordingly, the Registry is directed to list the matter on **17<sup>th</sup> February, 2020**.

[Justice Venugopal M.]  
Member (Judicial)

[V. P. Singh]  
Member (Technical)